

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

**LOK SABHA
UNSTARRED QUESTION NO. 3862**

TO BE ANSWERED ON FRIDAY 24th MARCH, 2017
CHAITRA 3, 1939 [SAKA]

Standing Counsel of CBEC

3862. **SHRI A.P. JITHENDER REDDY:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has sacked 111 lawyers from the standing counsel of the Central Board of Excise and Customs (CBEC) prior to completion of their tenure period; and
- (b) if so, the details thereof and the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

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- (a) Board vide order dated 18.6.2016 read with Note dated 22.6.2016 annulled the appointment of 111 Senior/Junior Standing Counsels from the panel of Counsels appointed vide order dated 9.6.2016 for a period of three years.
- (b) The details are available on CBEC website www.cbec.gov.in. The annulment was done in line with the guidelines, where the normal tenure is only for a period of three years from the date of appointment and these Counsels had been on CBEC panel since 15.10.2011.
